

SCHEDULED TRIBES

*1211. **Shri Bheekha Bhai:** Will the Minister of Home Affairs be pleased to state:

(a) whether Government intend to revise the List of Scheduled Tribes (Constitution) Parts A and B States Order, 1950;

(b) whether Government have received any representations from any of the State Governments for including some tribes in the said list; and

(c) if the answer to part (a) above be in the affirmative, what steps the Central Government propose to take in this connection?

The Deputy Minister of Home Affairs (Shri Datar): (a) and (c). It has been decided not to amend these orders till the matter has been investigated by the Backward Classes Commission.

(b) Yes.

Shri Bheekha Bhai: May I know if any representation has been received from the State of Rajasthan?

Shri Datar: We have received representations from a number of States and a number of Members

Shri Bheekha Bhai: May I know the names of the tribes which have been recommended by the State Government of Rajasthan to be included in the aforesaid orders?

Shri Datar: It is a very long list which the hon. Member wants. I shall supply a copy to him.

Shri Sanganna: May I know the reasons why certain classes are included under scheduled tribes and why the other classes are not so included; and do Government propose to reconsider this?

Shri Datar: So far as this question is concerned we consulted the various State Governments, and they gave us advice so far as the taking in of some tribes was concerned.

Shri Bheekha Bhai: May I know if any non-official representations have been made to the Central Government?

Shri Datar: No non-official representation has been made, except that representations have been sent by Members of Parliament.

Shri Bheekha Bhai: May I know whether any representation has been made by the Adim Jati Sevak Sangh?

Shri Datar: They had made a representation.

श्री जांगड़े: क्या मैं जान सकता हूँ कि सन् १९४१ में हरिजनों और भूमिजनों की संख्या कितनी थी और सन् १९५० में राष्ट्रपति की आज्ञा के अनुसार हरिजनों और भूमिजनों की संख्या कितनी है और दोनों में कितना अन्तर है ?

Shri Datar: Only the other day, that is on Saturday, the exact figures so far as scheduled tribes and scheduled castes are concerned were given.

Shri Jangde: I want the difference between the two figures.

Shri Datar: I have not figures except the ones given already.

श्री जांगड़े: क्या मैं जान सकता हूँ कि सन् १९४० में जो जातियाँ शेड्युल्ड कास्ट और शेड्युल्ड ट्राइब्स में शामिल थीं, उन में से बहुतेरी जातियों को किस कारण से निकाला गया था ?

Shri Datar: It is quite likely that some castes and communities which were formerly included under this were subsequently excluded on account of the advice given by the various States concerned.

Shri Jangde: I want to know the reason.

Shri Datar: The reason is the advice given by the States concerned.

Shri Jangde: What was the advice?

Shri Datar: It was that certain communities were not entitled to the concessions given by the Constitution to the various scheduled castes and communities.

Dr. M. M. Das: May I know whether the Backward Classes Commission, which is going to be appointed by the Government very soon, will also examine the question of the scheduled tribes and the scheduled castes?

Shri Datar: They will examine the whole question as it has been pointed out on Saturday.

Dr. M. M. Das: May I know whether Government is prepared to accept the recommendation of the Com-

missioner of the scheduled castes and scheduled tribes with regard to this question?

Shri Datar: The Commissioner's advice will always be considered with the greatest attention that it deserves.

Shri Sanganna: May I know what is the criterion for determining this?

Shri Datar: The criterion is as to whether they are scheduled castes at all. There are certain communities and castes which require special protection. The question is whether in the opinion of the States concerned these castes and tribes require special protection. The State Governments said in certain cases that they did not require or that they ceased to require, and therefore their advice was accepted in this respect.

श्री पी० एल० बापूराव : क्या यह सत्य है कि इस विषय में तारीख २७-११-५० को पूज्य ठक्कर बापा ने राजस्थान की शेड्यूल्ड कास्ट जाति के विषय में चीफ़ सेक्रेटरी गृह विभाग, भारत सरकार को कोई पत्र लिखा था और क्या सन् १९४१ को मर्दुमशमारी की रिपोर्ट में शेड्यूल्ड कास्ट की जनसंख्या बीस लाख पचास हजार थी और अब पन्द्रह लाख जो घोषित की गई है वह किस कारण से है और इस विषय में क्या किया जा रहा है ?

Shri Datar: Sir, I did not follow the import of the question.

Mr. Deputy-Speaker: Let us proceed to the next question, then.

SECURITIES OF HYDERABAD

*1212. **Shri H. G. Vaishnav:** (a) Will the Minister of States be pleased to state whether the huge amounts and securities of Hyderabad Government embezzled by Mr. Moin Nawaz Jung in England, have been recovered or not?

(b) If the answer to part (a) above be in the affirmative, what is the extent of the recovery?

(c) If the answer to part (a) above be in the negative, what are the reasons therefor?

(d) What happened to the case instituted against him in England?

The Minister of Home Affairs and States (Dr. Katju): (a) and (b). Hyderabad Government funds to the

extent of £4,11,065 and £1,007,940 had been deposited in the Barclay's Bank Ltd. and the Westminster Bank Ltd. in the names of Moin Nawaz Jung and Zahir Ahmed and Moin Nawaz Jung respectively. The banks have withheld these amounts and steps are being taken for their recovery.

(c) The position is still the same as stated in the House in answer to starred question No. 2344 by Shri Krishnacharya Joshi on the 30 July 1952.

(d) The suit is still pending.

Shri H. G. Vaishnav: May I know whether any portion of this amount has been transferred to Pakistan?

Dr. Katju: The amounts in the banks, so far as I can see, are still in the banks.

Shri H. G. Vaishnav: May I know whether Mr. Moin Nawaz Jung has left any movable or immovable property in the State and, if so, whether it has been attached in view of this claim?

Dr. Katju: I want notice of that question.

Shri Heda: Was this account held in the name of Nawab Moin Nawaz Jung as Minister of Foreign Affairs of the late Hyderabad Government or in his personal capacity?

Dr. Katju: My information is that the amounts were in the names of these two individuals. As to whether the capacity was specified, I am unable to say.

Dr. Suresh Chandra: May I know whether the Government of India or the Hyderabad Government sent any officer to England in connection with this case and, if so, how much money was spent on that officer?

Dr. Katju: I want notice of that question..

DISPLACED GOVERNMENT EMPLOYEES

*1213. **Shri Gidwani:** Will the Minister of Home Affairs be pleased to state the number of displaced Government servants who have been retained in service according to the decision of the Cabinet to continue displaced Government employees in service beyond the age of superannuation till their question of pension is decided?

The Deputy Minister of Home Affairs (Shri Datar): 159.